

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/20/794/2018

Date of Order: 20.08.2018

Between:

Y.T.Mercy Salomy,
D/o. Late A. Yesudass,
Aged about 46 years, Occ: Nil,
R/o. Door No.1/2669, MIGH-43,
APHB Colony, Yerramukkapalli,
Kadapa City and District.

... Applicant

AND

1. The Union of India,
Ministry of Railways,
(Railway Board) rep. by its
Secretary,
New Delhi.
2. The General manager,
South Central Railway,
Secunderabad.
3. The Senior Divisional Personnel Officer,
DPO Office, Guntakal Division,
South Central Railway,
Guntakal, Kadapa District.
4. The Divisional Railway Manager,
Guntakal Division,
South Central Railway,
Guntakal, Kadapa District.

.....Respondents

Counsel for the Applicant : Mr. M.Srikanth

Counsel for the Respondent : Mr. T. Hanumantha Reddy,
SC for Railways

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. NAINI JAYASEELAN, ADMN. MEMBER

ORAL ORDER

{ Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Heard the learned counsel appearing for the Applicant and Shri Jose Kollanoor representing Shri T. Hanumantha Reddy, learned Standing Counsel who took Notice for the Respondents.

2. The father of the Applicant, who was a Railway employee, retired from service in the year 1994. Thereafter, he was being paid pension from time to time. He met with an accident at Kadapa and died on 9.8.2015. The mother of the Applicant pre-deceased the father of the Applicant. After the death of the Railway employee, the Applicant who is his daughter, submitted an application dated 18.10.2015 to the Respondents requesting for grant of family pension. The 3rd Respondent by his letter dated 1.3.2016 denied the request of the Applicant on the ground that the name of the Applicant was not available in the family details submitted by the deceased employee i.e. her father for the purpose of family pension scheme at the time of his retirement. Thereafter, the Applicant submitted another representation dated 31.3.2015 bringing it to the notice of the department that a certificate has been issued by the then DRM, Guntakal wherein the Applicant had been shown as the family member of the deceased and, therefore, she again requested the 2nd Respondent for grant of family pension. However, by letter dated 10.2.2017, the 3rd Respondent directed the Applicant to submit various documents in original along with two sets of Xerox copies duly attested by a gazetted officer to the Staff & Welfare Inspector in support of her claim to process the case. The Applicant submitted another representation dated 30.8.2017 along with all

the documents required by the department. The grievance of the Applicant is that so far the said representation has not been disposed of and family pension has not been granted to her. From the averments of the O.A. it seems that the department has not rejected family pension to the Applicant on the ground that she is not entitled.

3. Since the representation submitted by the Applicant is pending with the Respondents, we are inclined to dispose of the O.A. at the stage of admission with a direction to the Respondents to dispose of the representation of the Applicant.

4. The Respondents are, therefore, directed to consider and dispose of the representation dated 30.8.2017 submitted by the Applicant for grant of family pension and pass appropriate orders in accordance with rules within a period of eight weeks from the date of receipt of a copy of this order. Thus, the O.A. is disposed of at the stage of admission without going into the merits of the case. No order as to costs.

**(NAINI JAYASEELAN)
ADMN. MEMBER**

**(JUSTICE R. KANTHA RAO)
JUDL. MEMBER**

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